

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated

Registration No.

Applicant (s)

VERSUS

Respondent (s)

A copy of the ORDER dated passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

17/02/2005

Applicants by Sri Prashant Singh.
Heard the learned counsel for the applicants.

CCP 98/04 has been filed by the learned counsel for the applicants for non-compliance of the order dated 23rd March, 2004 passed in OA No. 856/2000. On paragraph 6 of the order the Tribunal has observed as under:

"6. On the basis of the submission made by the applicant, we hereby direct the respondents to consider the case of the applicants on the basis of the representations dated 15/4/1998, this original Application and also the decision of the Hon'ble Supreme Court referred to above, within a period of three months from the date of receipt of copy of this order and the Original Application. The applicants are directed to send a copy of this order along with a copy of the Original Application within a period of one month from the date of the order."



Contd. 2/-

The respondents have passed the order dated 1st September, 2004 in complying with the direction given by the Tribunal in the aforesaid OA.

The learned counsel for the applicant argued that the respondents have not considered and obeyed the directions given by the Tribunal in its true spirit and they have disposed of the representation of the applicant without discussing about the ruling cited of the Hon'ble Supreme Court.

We have perused the order passed by the respondents ^{and} in its paragraph 4 the respondents have mentioned about the decision of the Apex Court. It shows that the respondents have complied with the directions. There seems to be no disobedience on the part of the respondents.

Hence this CCP has no merit and is accordingly rejected.

Sd/-
(Madan Mohan)
JM

Sd/-
(M.P. Singh)
VC

To
Shri. Prashant Singh
JM 2012

Issued
On-18-2-05
BS

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BY RP
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